

LOK SABHA DEBATES

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LOK SABHA

Monday, June 27, 1977/Asadha 6,
1899 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Relation of Research Experience for University Teachers

*204. SHRI D. D. DESAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the stipulation made by the University Grants Commission regarding research experience for University teachers is being relaxed;

(b) if so, whether this will affect academic standards; and

(c) if so, Government's views thereon?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Some people have made a representation that the requirement of Doctorate degree or research work of an equally high standard as a minimum qualification for appointment of teachers in universities should be dispensed with. The matter is being examined.

SHRI D. D. DESAI: Sir, recently we have waived this qualifications for the University teachers. Most of the research work done in the world is

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done in the Western countries particularly in the U.S.A. We have not won any Nobel Prize for the last 30 years or so. Would the hon. Minister at least inform us what are the intentions of the Government in regard to the provision of teaching Qualifications and research facilities? It seems that the pay-scales and recruitment qualifications of the teaching posts are contradicting with each other.

DR. PRATAP CHANDRA CHUNDER: Sir, the decision was taken on the basis of the report of a Committee which was headed by Dr. S. N. Sen, formerly Vice-Chancellor of Calcutta University. That Committee recommended that for the purpose of teaching in Colleges, or Universities, holding of Master's Degree should not be sufficient. There should be some research qualification or an advanced study qualification. Only then they will be able to take up classes in colleges and Universities. That is why the Universities after 2nd November 1974, prescribed that alternatives might be provided not only in regard to Ph. Ds. but in other research work of equal merit. That has been provided, Sir.

SHRI D. D. DESAI: Is the Minister aware that in principle and practice, the difference has widened in various Universities, particularly in Delhi University, the qualification has been brought down to a high Second Class and Second Class. Now, they have again lowered the qualification. So, what should be done by the Government especially in view of said non-availability of University teachers with requisite qualifications?

MR. SPEAKER: What about the standard of teaching in different universities?

SHRI D. D. DESAI: All these points should be taken into an overall consideration. I would like the hon. Minister to take the House into confidence and at least let us know what would be the position since this subject is a concurrent subject. I would like to know what he intends to do to improve the educational standards and see that what he has decided is implemented by Universities.

DR. PRATAP CHANDRA CHUNDER: Sir, I would like to submit that it is true that education is not only a concurrent subject but it has also been said that so long as the Parliament does not pass any Act in that particular behalf, the State Acts will prevail. Therefore, large part of education is being governed by State Acts and we are not directly involved. Even then through the University Grants Commission, we try to set some standards and the University Grants Commission sends its recommendations from time to time even to the State Governments for the purpose of prescribing the minimum qualifications. For the University lecturers, as my hon. Friend wanted to know, the minimum qualification prescribed is "The Doctor's degree or research work of an equally high standard and consistently good academic record with first or high second class master's degree in a relevant subject or an equivalent degree of a foreign university." Then there is a provision for relaxation as regards the second matter viz., first class or high second class master's degree. If the Selection Committee is of the view that the research work of a candidate as evident either from his thesis or from his published work is of a high order, it may relax the second qualification.

SHRI D. D. DESAI: The Sen Commission's report has been accepted by many of the States. The result has been an increase in the salary and remuneration of the teachers. But the other part of Sen Commission's report is still not being implemented. The

partial acceptance of the recommendations will not do good.

MR. SPEAKER: Please do not make it a discussion.

श्री सुखेन्द्र सिंह : शिक्षकों के लिए जो बेलनमान निर्धारित किये गये हैं, बहुत से विश्वविद्यालयों में उन को लागू नहीं किया गया है। क्या शिक्षा मंत्री यह बतायेंगे कि इस का क्या कारण है ?

DR. PRATAP CHANDRA CHUNDER: Sir, in many of the States the scale has been accepted in principle but actually in placement has not taken place. We are taking up this matter with the respective State Governments and as soon as many of these new State Governments are formed. We will discuss the matter with the concerned Education Ministers.

PROF. P. G. MAVALANKAR: Is the hon. Minister aware of the fact that standards of university and college education are deteriorating very rapidly in our country, and further, that the assessment and marking and giving of even research degrees vary enormously from one university to another, so that some of the degrees are available very cheaply while some are not available at all because their standards are high? Will the hon. Minister, moreover, tell us whether the answers he has been giving both to the original and supplementary questions relate to the University teachers or college teachers or both? Further, will he assure the House that over and above the research degree qualification requirement, the Government will also see to it that academic experience and teaching experience in a reputed university are also considered worthwhile for qualifying for the post of a University or a college professor?

DR. PRATAP CHANDRA CHUNDER: I would like to submit to the hon. Member very respectfully

through you that the question of deterioration in standards is always a matter of opinion and we are not in a position to accept this. Even then, the University Grants Commission is also trying its level best to improve the standards. So, for college lecturers, the following qualifications have been prescribed "first or high second class at master's degree in a relevant subject or an equivalent degree of a foreign university or M. Phil. degree of a recognised university beyond the master's degree level or published work indicating the capacity of a candidate for independent research." All these are provided for the purpose of improvement of the standards.

SHRI A. E. T. BARROW: What steps are taken to compare the degrees of one university with another, when it is known, as my friend Shri Mavalankar has pointed out, that there are great differences in the standards in different universities?

DR. PRATAP CHANDRA CHUNDER: This is also a very delicate question. Comparison is always odious.

MR. SPEAKER: Next question.

SHRI JYOTIRMOY BOSU: I was trying to catch your eye to put a specific question—How many foreign countries have de-recognised our degrees?

MR. SPEAKER: That is a separate question. I have already passed over to the next question.

Supply of Road Rollers by Maruti Heavy Vehicles Ltd.

*206. **SHRI JYOTIRMOY BOSU:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Maruti Heavy vehicles Limited in which Shri Sanjay Gandhi,

the son of erstwhile Prime Minister Shrimati Indira Gandhi has substantial interest, had supplied road rollers to the D.D.A., Engineering India, Ltd., N.D.M.C. and other Central Government organisations; if so, the details thereof;

(b) whether any tender was invited for the purpose and if so, the facts thereof;

(c) whether any inquiry was conducted into the allegations of irregularity in this connection; and

(d) if so, the findings thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

(c) and (d). The Government of India in the Ministry of Home Affairs has in its notification No. S.O. 375(E), dated the 30th May, 1977 appointed a Commission of Inquiry to enquire, *inter alia*, into all matters pertaining generally to the negotiation, conclusion and execution of contracts and agreements with the following Maruti concerns:—

(i) M/s. Maruti Limited.,

(ii) M/s. Maruti Heavy Vehicles (Pvt.) Ltd.,

(iii) M/s. Maruti Technical Service (Pvt.) Ltd.

(iv) Any other body corporate or firm which is in the same group or is under the same management as the companies aforesaid or is interconnected with one or more of the said Companies.

The Commission will thus enquire into the transactions with M/s. Maruti Heavy Vehicles (Pvt.) Ltd. including the transactions relating to supply of road rollers to the Central Government Organisations. The Commission has been asked to complete its inquiry